

(2004) 04 MAD CK 0022

In the Madras High Court

Case No : C.R.P. (NPD) No. 333 of 2004 and C.M.P. No. 2764 of 2004

Amalraj and Arumugam

APPELLANT

Vs

V. Lakshmanan and V. Subramanian

RESPONDENT

Date of Decision : 29-04-2004

Acts Referred:

Tamil Nadu Buildings (Lease and Rent Control) Act, 1960 — Section 10(2), 10(3), 14(1), 25

Citation : (2004) 04 MAD CK 0022

Hon'ble Judges : M. Chockalingam, J

Bench : Single Bench

Advocate : V. Natarajan, for the Appellant; V. Raghavachari, for the Respondent

Final Decision : Dismissed

Judgement

M. Chockalingam, J.—Aggrieved over the judgment of the learned Rent Control Appellate Authority, Dindigul granting an order of eviction

in favour of the respondents/landlords by reversing the order of the learned Rent Controller, wherein the petition for eviction filed by the

respondents/landlords was originally dismissed, the tenants have filed this revision petition.

2. The respondents/landlords filed a petition for eviction u/s 10(3)(a)(iii), 10(2)(ii)(a) and 14(1)(b) of the Tamilnadu Buildings (Lease and Rent

Control) Act with the following averments:

The properties, in question, originally, belonged to petitioner's mother Krishnammal. She let the properties for rent to the first respondent in

RCOP. From 21.5.1977, the first respondent's son David Prabhakaran has become the tenant. He did not pay the rent properly. Apart from that

the lease agreement was also over. Hence, the tenant was asked to vacate the

premises. The first respondent assured that he will pay the rent properly and vacate the premises at the end of the lease period and the monthly rent was fixed at Rs.400/-. The petitioners' mother died on 11.4.1994 and as per the Will executed by her, the petitioners became the owners of the building, in question. The petitioners are intending to start business at Dindigul. The building is about 60 years old and the petitioner intends to demolish the property and reconstruct a new building as and when they got the possession of the same. The petitioners sent a notice to the respondents/tenants on 9.4.1997 requesting them to vacate the property, but there is no reply, and hence the petitioners filed the petition for eviction.

3. The petitioners herein resisted the petition for eviction by stating that it is not true that the petitioners are intending to demolish and reconstruct the building; that the building is in a good condition and the petitioners' claim was false, and hence, the petition was to be dismissed.

4. The learned Rent Controller, Dindigul, who conducted an enquiry on the petition, has negated the request holding that the petitioners have not proved their case. Aggrieved, the landlords took it before the learned Rent Control Appellate Authority, Dindigul in RCA No.3 of 1999, which on enquiry ended in favour of the landlords by an order of eviction. Thus, this revision has arisen at the instance of the tenants.

5. Heard the learned counsel for the revision petitioners/tenants and on those contentions, the learned counsel appearing for the respondents/landlords.

6. The respondents/landlords sought an order of eviction of the revision petitioners/tenants on the ground that they are intending to start business in the property, in question and apart from that they are going to demolish the existing property and reconstruct a new building. The same was resisted by the revision petitioners/tenants stating that there was no need for the landlords to carry on the business in the property, in question, and apart from that the ground that they intended to demolish and reconstruct was not true, genuine and lacks bona fide. It is not in controversy that the first respondent in the RCOP became the tenant even prior to 1977 and was paying monthly rent of Rs.400/-. An agreement was entered into between the parties for a period of three years from 1.6.1993.

7. The case of the respondents/landlords before the Rent Controller was that they have intended to start business at Dindigul in the property which belonged to them. Apart from the above ground, the landlords sought eviction on the ground of demolition and reconstruction. It is not in dispute that the building was 60 years of old. A plan was also placed before the Municipality and it has also been approved and they got the permission extended, which were quite evident under Exs.P.3 and P.4.

8. It is a well settled position of law that for the purpose of demolition and reconstruction of the building, it is not necessary that the building should be in the old and dilapidated condition. But, in the instant case, it was made clear that the building was 60 years of old and it requires reconstruction. Apart from that it is for the landlords to decide what would be the better use of the building by demolition or reconstruction of the same. There is no evidence available to show that the landlords have got any other building except the one, in question. Under the stated circumstances, the question of lack of bona fide as contended by the revision petitioners' side cannot be countenanced. Without proper appreciation of the ground and marshalling the evidence available, the Rent Controller has dismissed the petition. The learned Rent Control Appellate Authority, on proper appreciation of evidence, has found that both the grounds for eviction have been proved, and hence, the respondents/landlords were entitled to an order of eviction and has granted so. The learned counsel for the revision petitioners/tenants much emphasised the ground of lack of bona fide. This court is unable to agree with them and the learned Rent Control Appellate Authority was perfectly correct in giving a finding that the ground what was brought before him was a bona fide one. This Court is unable to notice any reason why the said order based on reason has to be interfered with.

9. The learned counsel for the revision petitioners brought to the notice of the Court that the revision petitioners/tenants have been in occupation as tenants for a long time and they have lent lots of money to third parties. Hence, for the purpose of recovery of the same, they should be granted not less than three years time to vacate the building, if the Court comes to a conclusion to sustain the order of the appellate Authority. The learned counsel for the respondents would submit that the grant of three years would be

a too longer period. The eviction petition was filed by the respondents/landlords in the year 1997 and has been pending for nearly seven years. Taking into consideration the facts and circumstances of the case, the revision petitioners/tenants are granted time for a period of 18 months, within which period the revision petitioners/tenants have to vacate and hand over the premises to the respondents/landlords. It is brought to the notice of the Court by the learned counsel for the revision petitioners that there were no arrears of rent till date. The revision petitioners/tenants are directed to pay the rent within 7th of every succeeding calendar month. If any default during the period of 18 months, the respondents/landlords are entitled to seek for eviction immediately. The revision petitioners are directed to file an affidavit undertaking to vacate and hand over the premises within the period referred to above on or before

20.6.2004.

10. In the result, this civil revision petition is dismissed. No costs. Consequently, connected CMP is also dismissed.